

SUPR EME COUR T OF I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22006-  
22023/2005

(From the judgement and order dated 22/06/2005 in 75,76,87-92,20,  
68-74,77 and 78 of 2003 of The HIGH COURT OF UTTARANCHAL AT  
NAINITAL)

HARIDWAR DEVELOPMENT AUTHORITY, HARIDWAR

Petitioner(s)

VERSUS

RAGHUBIR SINGH, ETC.

Respondent(s)

(With appln(s) for directions and prayer for interim relief and office report)  
WITH SLP(C) NO. 23330-23331 of 2005

(With office report)

SLP(C) NO. 23631 of 2005

(With office report)

SLP(C) NO. 24057-24064 of 2005

(With prayer for interim relief and office report)

SLP(C) NO. 25984-25989 of 2005

(With office report)

SLP(C) NO. 26689-26699 of 2005

(With prayer for interim relief and office report)

Date: 13/07/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

HON'BLE MR. JUSTICE B. SUDERSHAN REDDY

For Petitioner(s) Mr. Ashok K.Ganguly, Sr.Adv.

Mr. Vinay Garg, Adv.

Ms. Jyoti Sharma, Adv.

Mr. Lakshmi Raman Singh, Adv.

Mr. Prashant Chaudhary, Adv.

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For Respondent(s) Mr. Lakshmi Raman Singh, Adv.

Mr. Prashant Chaudhary, Adv.

Mr. Vishwajit Singh, Adv.

Mrs. Veera K. Singh, Adv.

Mr. Abhindra Maheshwari, Adv.

Mr. Siddharth Sengar, Adv.

Mr. Nagendra Singh, Adv.

Mr. Vishwa Pal Singh, Adv.

Mr. Sunil Kumar Singh, Adv.

Mr. P.N. Gupta, Adv.

UPON hearing counsel the Court made the following  
ORDER

List for final disposal in the month of

January, 2010.

(Pawan Kumar)

(M.S. Negi)

Court Master

Court Master